

Centre / State Acts and Rules on “Refugees”

<http://www.indiacode.nic.in>

Citizenship Act, 1955 (No.57 of 1955)

Extradition Act, 1962 (No. 34 of 1962)

Foreigners (Tribunals) order, 1964

Foreigners Act, 1946 (No.31 of 1946)

Foreigners from Uganda Order, 1972

Foreigners order, 1948

Illegal Migrant (Determination by Tribunals) Act, 1983 (No.39 of 1983)

Illegal Migrant (Determination by Tribunals) Rules, 1984

Immigrants (Expulsion from Assam) Act, 1950 (No.10 of 1950)

India Penal Code Act, 1860 (No.45 of 1860)

Passport (Entry into India) Act, 1920 (No.34 of 1920)

Passport Act, 1967 (No.15 of 1967)

Protection of Human Rights Act, 1993 (No.10 of 1994)

Registration of Foreigners Act, 1939 (No.16 of 1939)

Registration of Foreigners Rules, 1939

Constitution of India

Article 5. Citizenship at the commencement of the Constitution—At the commencement of the Constitution every person who has his domicile in the territory of India and—

- a) who was born in the territory of India; or
- b) either of whose parents was born in the territory of India; or
- c) who has been ordinarily resident in the territory of India for not less than five years immediately preceding such commencement, shall be a citizen of India.

Article 6. Rights of citizenship of certain persons who have migrated to India from Pakistan—Notwithstanding anything in article 5, a person who has migrated to the territory of India from the territory now included in Pakistan shall be deemed to be a citizen of India at the commencement of this Constitution if—

- a) he or either of his parents or any of his grand-parents was born in India as defined in the Government of India Act, 1935 (as originally enacted); and
- b) (i) in the case where such person has so migrated before the nineteenth day of July, 1948, he has been ordinarily resident in the territory of India since the date of his migration, or
(ii) in the case where such person has so migrated on or after the nineteenth day of July, 1948 he has been registered as a citizen of India by an officer appointed in that behalf by the Government of the Dominion of India on an application made by him therefor to such officer before the commencement of this Constitution in the form and manner prescribed by that Government:

Provided that no person shall be so registered unless he has been resident in the territory of India for at least six months immediately preceding the date of his application.

Article 7. Rights of citizenship of certain migrants to Pakistan- Notwithstanding anything in articles 5 and 6, a person who has after the first day of March, 1947, migrated from the territory of India to the territory now included in Pakistan shall not be deemed to be citizen of India:

Provided that nothing in this article shall apply to a person who, after having so migrated to the territory now included in Pakistan, has returned to the territory of India under a permit for resettlement or permanent return issued by or under the authority of any law and every such person shall for the purposes of clause (b) of article 6 be deemed to have migrated to the territory of India after the nineteenth day of July, 1948.

Article 8. Rights of citizenship of certain persons of Indian origin residing outside India- Notwithstanding anything in article 5, any person who or either of whose parents or any of whose grand-parents was born in India as defined in the Government of India Act, 1935 (as originally enacted), and who is ordinarily residing in any country outside India as so defined shall be deemed to be a citizen of India if he has been registered as a citizen of India by the diplomatic or consular representative of India in the country

where he is for the time being residing on an application made by him therefor to such diplomatic or consular representative, whether before or after the commencement of this Constitution, in the form and manner prescribed by the Government of the Dominion of India or the Government of India.

Article 9. Persons voluntarily acquiring citizenship of a foreign State not to be citizens—No person shall be a citizen of India by virtue of article 5, or be deemed to be a citizen of India by virtue of article 6 or article 8, if he has voluntarily acquired the citizenship of any foreign State.

Article 10. Continuance of the rights of citizenship— Every person who is or is deemed to be a citizen of India under any of the foregoing provisions of this Part shall, subject to the provisions of any law that may be made by parliament, continue to be such citizen.

Article 11. Parliament to regulate the right of citizenship by law—Nothing in the foregoing provisions of this Part shall derogate from the power of Parliament to make any provision with respect to the acquisition and termination of citizenship and all other matters relating to citizenship.

Article 14. Equality before law—The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India.

Article 21. Protection of life and personal liberty—No person shall be deprived of his life or personal liberty except according to procedure established by law.

Article 51. Promotion of international peace and security— The State shall endeavour to-

- (a) promote international peace and security;
- (b) maintain just and honourable relations between nations;

- (c) foster respect for international law and treaty obligations in the dealings of organized peoples with one another; and
- (d) encourage settlement of international disputes by arbitration.

Article 253. Legislation for giving effect to international agreements–Notwithstanding anything in the foregoing provisions of this Chapter, Parliament has power to make any law for the whole or any part of the territory of India for implanting any treaty, agreement or convention with any other country or countries or any decision made at any international conference, association or other body.

Article 355. Duty of the Union to protect States against external aggression and internal disturbance–It shall be the duty of the Union to protect every State against external aggression and internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of this Constitution.

Schedule 7. List I-Union List:-

- Entries** 14. Entering into treaties and agreements with foreign countries and implementing of treaties, agreements and conventions with foreign countries.
- 17. Citizenship, naturalization and aliens.
 - 18. Extradition
 - 19. Admission into, and emigration and expulsion from, India; passports and visas.

List III - Concurrent List :-

Entry 27. Relief and rehabilitation of persons displaced from their original place of residence by reason of the setting up of the Dominions of India and Pakistan.